

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

54. C.P. (IB)/947(MB)2022

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.05.2023**

Name of the Party: Standard Chartered Bank Limited  
Vs.  
Radius Sumer Developers Private Limited

Section 7 of Insolvency and Bankruptcy Code, 2016

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**ORDER**

**The Court is convened through Video Conference.**

1. Mr. Nausher Kohli, Ld. Counsel for the Financial Creditor present. Mr. Shanay Bafna, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Corporate Debtor submits that, they had meeting with the Financial Creditor yesterday, as was stated in the last hearing. Further, submits that they are in the process of settlement in the matter and hence seeks two weeks' time. The Counsel for the Financial Creditor confirms these submissions by the Corporate Debtor. Time is granted.
3. Post this on **15.06.2023** for reporting settlement/ Final hearing.

Sd/-

**PRABHAT KUMAR**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**